

publishing the Central Commissions of Inquiry (Procedure) Amendment Rules, 1972, under sub-section (3) of section 12 of the Commissions of Inquiry Act, 1952. [Placed in Library. See No. LT-1512/72].

MINISTRY OF HOME AFFAIRS NOTIFICATION

SHRI F. H. MOHSIN: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Home Affairs, under section 35 of the Defence of India Act, 1971:—

(i) Notification G.S.R. No. 1888, dated the 16th December, 1971, (in Hindi) publishing the Defence of India (Re-quisioning and Acquisition of Immovable Property) Rules, 1971.

(ii) Notification G.S.R. No. 1958, dated the 23rd December, 1971, (in English and Hindi) publishing the Defence of India (Amendment) Rules, 1971. [Placed in Library. See No. LT-1412/72 for (i) and (ii)]

MESSAGES FROM THE LOK SABHA

I. THE APPROPRIATION BILL, 1971

II. THE APPROPRIATION (No. 2) BILL, 1972.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

(I)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose herewith the Appropriation Bill, 1972, as passed by Lok Sabha at its sitting held on the 15th March, 1972.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

(II)

“In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Appropriation (No. 2) Bill, 1972, as passed by Lok Sabha at its sitting held on the 15th March, 1972.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.”

Sir, I lay a copy of each of the Bills on the Table.

THE ARMED FORCES (ASSAM AND MANIPUR) SPECIAL POWERS (AMENDMENT) BILL, 1972

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): Sir, I beg to move for leave to introduce a Bill to amend the Armed Forces (Assam and Manipur) Special Powers Act 1958.

The question was put and the motion was adopted.

SHRI K. C. PANT: Sir, I introduce the Bill.

PERSONAL EXPLANATION BY THE MINISTER OF INDUSTRIAL DEVELOPMENT

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY): Mr. Deputy Chairman, Sir, while taking part in the debate yesterday on the President's Address, Shri Bhupesh Gupta devoted almost all his time in making certain unwanted and baseless allegations against me in my absence. According to our convention, before making a personal attack, prior notice should have been given. I am really sorry that a senior Member of the House should have resorted to such a course. I will try to answer each one of his allegations.

Sir, he has stated that during the election campaign in Assam I stated that why should I go to Assam to become the Chief Minister there? and that I could become the President, Vice-President or the Prime Minister. This is an unfounded allegation based on a wild distortion of what I had really stated. As far as I know, only one newspaper, namely, the “Assam Tribune” of Gauhati which had